

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

**LOK SABHA
UNSTARRED QUESTION NO. 1755
TO BE ANSWERED ON 29.07.2021**

Flouting of Covid-19 protocol

1755. SHRI THIRUNAVUKKARASAR SU:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that SAI has sought a detailed report in recent months from various sports federations in the country cognizance of various media reports over flouting of Covid-19 protocol / social security norms;

(b) if so, the details thereof;

(c) whether any directions were issued by the SAI to the federations to ensure strict compliance of the protocols; and

(d) if so, the details thereof and the action taken against violations if any?

ANSWER

**THE MINISTER FOR YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) No Sir.

(b) In view of (a) above, does not arise.

(c) Yes, Sir

(d) In light of the guidelines issued by the Ministry of Home Affairs for Surveillance, Containment and Caution during the COVID – 19 pandemic, the Ministry of Youth Affairs & Sports and the Sports Authority of India (SAI) have issued various Standard Operating Procedures (SOP) for opening of sports venues and resumption of sports activities in the

COVID – 19 scenario. Such SOPs are applicable to all stakeholders including the National Sports Federations (NSFs).

A COVID Task Force Committee has also been set-up by SAI to ensure that the guidelines are strictly implemented at the training centre. The Committee is responsible for the constant monitoring and management of the health protocols issued by the Government. National Coaching Camps were conducted within a bio-bubble for the Olympic bound athletes under approved Annual Calendar for Training and Competitions (ACTC).

So far, no complaint, that would merit taking action against NSFs, for flouting COVID-19 protocol / social security norms, has been received.
